

Shri Sadhan Gupta (Calcutta South-East) : May I have a clarification? As a result of this Treaty will the people of Pondicherry be able to participate in the next general elections as citizens of India? Secondly, what would be the position of Pondicherry in the scheme of States reorganisation? Has any thought been given to that?

Shri Jawaharlal Nehru : Firstly, these have to be ratified before they take effect. It may be that the ratification takes place in a month or a few weeks. After that, Pondicherry and other establishments will continue their separate existence in accordance with the Treaty itself and also in accordance with our assurance given to them. We cannot make a change in their status without their own consent—that is, the consent of the people. Therefore, it is not proposed to make any change at this stage. They will continue separately and not be absorbed or merged into any other State. I am talking about the major parts or territories. What exactly will be done to others, I cannot say,—maybe some small part and it is difficult to keep that part. As for the type of Government that may be established there, that is a matter for separate consideration.

Shri Gaagii (Poona Central) : May I ask one question? Apart from the local administration which may be determined later on, what about the representation of areas in the Lok Sabha?

Shri Jawaharlal Nehru : These are matters which certainly should be considered. From the population point of view, they are relatively small areas, but, nevertheless, of certain importance. What the hon. Member said deserves consideration.

MINUTES OF SITTINGS OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sardar Hukam Singh (Kapurthala-Bhatinda) : I beg to lay on the Table the minutes of the sittings of the Committee on Private Members' Bills and Resolutions (Forty-seventh to Fifty-ninth) held during the Twelfth Session.

AMENDMENTS TO RESERVE BANK OF INDIA (NOTES REFUND RULES)

The Deputy Minister of Finance (Shri B. R. Bhagat) : On behalf of Shri A. C. Guha, I beg to lay on the Table, under the proviso to section 28 of the Reserve Bank of India Act, 1934, a copy of the Reserve Bank of India Notification No.

7, dated the 28th April, 1956, making certain amendments to the Reserve Bank of India (Note Refund) Rules, 1935, together with the Statement showing the relevant rules of the Reserve Bank of India (Note Refund) Rules, 1935, amended by the said Notification. [Placed in Library. See No. S-203]56]

PRESIDENT'S ASSENT TO BILLS

Secretary : I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the current Session, have been assented to by the President :

1. The St. John Ambulance Association (India) Transfer of Funds Bill, 1955.
2. The Indian Red Cross Society (Amendment) Bill, 1955.
3. The Travancore-Cochin Appropriation Bill, 1956.

ESTIMATES COMMITTEE

THIRTY-FIRST REPORT

श्री बी० जी० मेहता [गोहिलवाड] : श्रीमान्, मैं रेलवे मंत्रालय के सम्बन्ध में एस्टीमेट्स समिति की इकतिसवी रिपोर्ट पेश करता हूँ।

TRAVANCORE-COCHIN STATE LEGISLATURE (DELEGATION OF POWERS) BILL

The Minister in the Ministry of Home Affairs (Shri Datar) : I beg to move :

"That the Bill to confer on the President the power of the Legislature of the State of Travancore-Cochin to make laws, be taken into consideration."

BUSINESS OF THE HOUSE

Shri Feroze Gandhi (Pratapgarh Distt.—West cum Rae Bareilly Distt.—East) : Under rule 212, I have given notice of a motion to raise a discussion on the situation arising out of the Kharrapur incidents day before yesterday. I would like to know if you have allotted any time for it. I had asked for 1½ hours today.

Mr. Speaker : I must refer the matter to the hon. Railway Minister and find out his convenience.